

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 1**  
**(IB)-1846(PB)/2019**

**IN THE MATTER OF:**

Ratan Projects & Engineering Company Pvt. Ltd. .... Applicant/petitioner  
v.  
The Indure Pvt. Ltd. .... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code**

**Order delivered on 05.08.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**


For the petitioner: Mr. S.P Singh Chawla, Adv.

**ORDER**

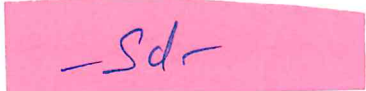
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 07.08.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail

List the matter on 07.08.2019.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**